

February 06, 2017

RBI cancels Certificate of Registration of 9 NBFCs

The Reserve Bank of India (RBI) has cancelled the certificate of registration of the following non-banking financial companies (NBFCs). The Reserve Bank, in exercise of the powers conferred on it under Section 45-IA (6) of the Reserve Bank of India Act, 1934.

Sr.	Name of the	Registered Office	CoR No.	Issued On	Cancellation
No.	Company	Address	44.04.440	David	Order Date
1	M/s The	46, Janpath, New	14.01416	December	June 22, 2016
	Instalment	Delhi – 110001		10, 1998	
2	Supply Limited	107 David Dalaga	D 11 001 10	May 20, 2012	Octobor 10
2	M/s Sunshine Finlink Limited	107, Royal Palace	B-14.00148	May 28, 2012	October 10, 2016
		Complex, First Floor, G-55, Vikas Marg,			2010
		Laxmi Nagar, Delhi –			
		110092			
3	M/s Link Benefit	17/B, 1 st Floor,	07.00372	November	May 03, 2016
	Fund Limited	Palayamkottai Road,		17, 1998	
		Thoothukudi –		,	
		628002			
4	M/s Mani and	New No. 39 (Old No.	07.00247	May 04, 1998	May 03, 2016
	Money Limited	19), Bazullah Road,			
		T. Nagar, Chennai –			
	N 4 /	600017	D 40 00000		
5	M/s	8, New Grain Market,	B-10.00003	July 01, 2008	June 05, 2015
	Hanumangarh Finvest Pvt. Ltd.	Hanumangarh – 335512			
6	M/s Vijaya	37/991, 1 st Floor,	A-16.00075	November	June 08, 2015
0	Finance Ltd.	Emmy Square,	A-10.00075	07, 2002	June 00, 2013
		Sahaodaran		01,2002	
		Ayyappan Road,			
		Elamkulam, Kochi -			
		682020			
7	M/s Westend	13-Race Course	B-03.00155	May 11, 2002	June 29, 2016
	Management	Road, Indore –			
	Technologies	452002 (Madhya			
	Pvt. Ltd.	Pradesh)			
8	M/s HNM	S-14, G T B	B.03.00160	October 15,	December 23,
	Leasing and	Complex, 231,		2003	2016
	Finance Private	Chinar House, MP			
	Limited	Nagar House, Zone			
		II, Bhopal – 462011 (Madhya Pradesh)			
		(iviauliya Flauesii)			

9	M/s Paras Hire	92(B), 2 nd Floor,	B 08.00120	August 04,	January 06,
	Purchase	Wahed House, G. S.		2000	2017
	Company (India)	Road, Ulubari, Dist.			
	Private Limited	Kamrup – 781005			
	(Presently M/s	(Guwahati)			
	Paras Hire				
	Purchase				
	Company (India)				
	Limited)				

As such, the above companies cannot transact the business of a Non-Banking Financial Institution, as defined in clause (a) of Section 45-I of the RBI Act, 1934.

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